

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

OA NO. 1448/2001
MA NO. 1250/2001

New Delhi, this the 15th day of October, 2001

HON'BLE SH. KULDIP SINGH, MEMBER (J)

In the matter of:

1. Canteen Mazdoor Sabha (Recognised),
Camp Office, 132-P, Sector 4,
Pusp Vihar, M.B. Road,
New Delhi-110017.
2. Surinder Prashad Khugsal,
Working President of
Canteen Mazdoor Sabha (Recognised),
548, Lodhi Road Complex,
New Delhi-110003.
3. Dharmanand (Asstt. Halwai)
S/o Shri Jiwanand,
Safdarjung Airport Canteen,
New Delhi-110003. ... Applicant

(By Advocate: Sh. Shayam Babu)

Versus

1. Director General,
Civil Aviation Department,
Ministry of Civil Aviation,
Government of India, Technical Centre,
Opposite Safdarjung Airport,
New Delhi.
2. Union of India,
Through its Secretary,
Ministry of Civil Aviation,
Rajiv Gandhi Bhawan,
New Delhi.
3. Union of India,
Through its Secretary,
Ministry of Personnel (Public Grievances & Pensions),
North Block,
New Delhi-110001.
4. Airport Authority of India,
Through its Executive Director,
Rajiv Gandhi Bhawan,
Safdarjung Airport,
New Delhi. ... Respondents.

(By Advocate: Sh. Ajay Verma)



ORDER (ORAL)

By Sh. Kuldip Singh, Member (J)

Counsel for applicant submits that the respondents have passed an order dated 20.6.2001 and in view of this order, the applicants are not pressing their OA. However, they request to direct the respondents to implement the order within 6 weeks.

2. As per submissions made by the counsel for the applicant, I direct that as far as possible this order may be implemented within 2 months from the date of receipt of a copy of this order. OA stands disposed of. No costs.


(KULDIP SINGH)
Member (J)

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